

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (D.B.) No. 906 of 2017

Mohsin Gaddi @ Mohsin @ Tipo **Appellant**
Versus
The State of Jharkhand **Respondent**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : Mr. Ashim Kr. Sahani, Advocate
For the Respondent : Mr. Suraj Verma, Spl.P.P.

I.A. No. 2900 of 2021

04/08.09.2021 Heard Mr. Ashim Kr. Sahani, learned counsel for the appellant and Mr. Suraj Verma, learned Spl.P.P. for the State.

The appellant has renewed his prayer for bail through this interlocutory application.

It has been stated by the learned counsel for the appellant that the appellant is in custody since 30.09.2015. Learned counsel further submits that from the evidence of P.W. - 4 in paragraph – 5 it appears that he never knew the appellant which demolishes his evidence.

It appears that there are several eye-witnesses to the occurrence and specific allegation has been levelled against the appellant of assaulting the son of Arun Lama with a knife which resulted in his death.

The post mortem report also corroborates the allegation attributed to the appellant.

The prayer for bail of the appellant was earlier rejected on 03.10.2020 in I.A. No. 4234 of 2020.

There being no fresh ground for reconsideration of the prayer for bail of the appellant during the pendency of this appeal, we are not inclined to allow this application. The prayer for bail of the appellant is, hereby, rejected once again.

I.A. No. 2900 of 2021 accordingly stands rejected.

(Rongon Mukhopadhyay, J.)

(Rajesh Kumar, J.)